

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-205
IB- 1639/ND/2019
CA-1340/ C-V/ND/2020

IN THE MATTER OF:

Nawal Kishore Prasad

Vs

Hospitech Management Consultants Pvt Ltd

....Applicant

....Respondent

SECTION

U /s. 9 of (IBC)

Order delivered on 25.02.2020

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

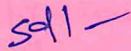
For the Applicant : Adv. Chandan Kumar for IRP
For the Respondent : Adv. Lakshay Dhamija for R-1 & R-2

ORDER

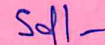
Ld. Counsel for Ex-directors/Respondent No. 1 & 2 has put in appearance and undertakes to file Vakalatnama in the course of the day and submitted that Ex-directors has already sent the required documents to the IRP.

On the other hand Ld. Counsel for IRP submitted that he has received some documents from the ex-directors on yesterday evening and he wanted to verify the documents whether the complete documents have been sent by the ex-directors or not.

Considering the submissions made on behalf of the parties the matter has been adjourned on the request of IRP to verify the documents which have been sent by the ex-directors. Therefore, till date, the hearing of this application is hereby deferred. List the case on 04.03.2020.



(K.K. VOHRA)
MEMBER (T)



(ABNI RANJAN KUMAR SINHA)
MEMBER (J)

(Chirag)